

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 313 of 2017

IN THE MATTER OF:

IDBI Bank Limited

...Appellant

Vs

Vijay Kumar V. Iyer & Anr.

....Respondents

Present:

**For Appellant: Mr. Rahul Chitnis and Mr. Sidharth Barua,
Advocates.**

**For Respondents: Mr. Manmeet Singh and Ms. Anjali Anchayil,
Advocates for R-1.
Mr. Sumant Batra, Advocate for Edelweiss.**

ORDER

08.03.2018: Mr. Rahul Chitnis and Mr. Sidhath Barua, learned counsel appearing on behalf of the Appellant filed documents including the order dated 14th January, 2018 passed by the Resolution Professional and decision of the Committee of Lenders taken in the meeting dated 7th March, 2018 and submits that in view of the recent developments they have been instructed to withdraw this appeal. Mr. Sumant Batra, Senior Counsel appearing on behalf of one of the respondent submits that he has no objection.

On the request, without going into the merit of the appeal we allow the Appellant to withdraw the appeal but without any liberty to challenge the same very impugned order. The appeal stands disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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